

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 59/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017

NAME OF THE PARTIES:




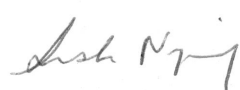
Ms. Alka Paresh Vora

V/s.

M/s. Rhine Valley Leasing & Finance Ltd.

SECTION OF THE COMPANIES ACT: 58,59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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- | | | | |
|----|---|--------------------------------------|---|
| 1) | Counsel Mr. May Dore
Adv
Mr. Namrata Rankhi
Talal and Adv Mr. Sameer
Kokarnala on b/s
Mulla & Mulla and Co. and
Ghant & Co. and | Adv. for
Respondents
No 1 to 4 |  |
| 2) | Murtaza Kachwala
Shahen Pradhan
Y/S HSA Advocate | Advocate for
Respondent
No. 5 |  |
| 3) | Nikita Behl i/b AAK Legal | Adv. for Resp. no. 6 |  |
| 4) | Lushma Nagaraj
i/b Converse Law LLP | Advocate for the Petitioner |  |

Cont... on pg.2

Order

CP No. 59/58,59/NCLT/MB/MAH/2016

The answering Respondent side having already filed reply to the main Petition, the Petitioner is at liberty to file rejoinder if any, within two weeks hereof and if any reply is yet to come from any of the Respondents, they are at liberty to file within two weeks.

List this matter for hearing on 7.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)